(2021) 06 SEBI CK 0057

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.432 Of 2019, 93 Of 2020, Appeal No.34, 358, 435, 436 Of 2019, 218 Of 2021

Kumar Bangur And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 17-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0057

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Saurabh Bacchawat, Yogesh Chande, Rohit Mukherji, Preeti Kapany, Shardul Amarchand Mangaldas, Venkatesh Dhond, Anubha Rastogi, Nishit Dhruva, Hridhay Khurana, Chirag Bhavsar, Yash Garach, Aalisha Shah, Etc.

Judgement

1. In Appeal No. 218 of 2021 a reply has been filed by the respondent. Three weeks time is allowed to the appellant to file rejoinder. All the appeals

would be listed for consideration on July 30, 2021.

2. Interim order, if any, granted is extended till the next date of listing.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

4. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.